

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 388/TT/2014

Date: 18.12.2015

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for Combined Assets of (i) Ckt-III of 400 kV D/C Vindhyachal-Satna transmission line along with associated bays; (ii) 400/220 kV, 315MVA ICT-II at Satna Sub-station; (iii) Ckt-IV of 400 kV D/C Vindhyachal-Satna line along with associated bays; (iv) LILO of 400 kV Satna-Bina Ckt- I & II at Bina (PowerGrid) Sub-station; (v) Circuit IV of 400 kV D/C Satna-Bina transmission line; (vi) Circuit III of 400 kV D/C Satna-Bina transmission line; (vii) LILO of 400 kV D/C Raipur-Rourkela transmission line along with associated bays; and (viii) 400/220 kV 315 MVA ICT-II along with associated bays equipment at Raigarh Sub-station under Vindhyachal Stage-III transmission system in Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 28.12.2015:-

- a. The reasons for variation in entry tax amount from ₹630.99 lakh as approved in the Order dated 8.2.2010 in Petition No. 243/2010 to ₹804.86 lakh and status of pending appeals regarding entry tax.
- b. The additional capitalization for the tariff period 2009-14 is claimed towards balance and retention payment. Confirm whether all the balance/retention payments for instant assets have been claimed or some payments are still to be claimed.

- c. The details and justification for the additional capitalisation amount of ₹32.76 lakh claimed on account of afforestation.
- d. An undertaking on affidavit that actual equity infused for the additional capitalisation during 2009-14 tariff period is not less than 30% for the given transmission asset.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

sd/
(V. Sreenivas)
Deputy Chief (Legal)